## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/08/2017 AT 10.30 AM PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL APPLICATION NUMBER : CP/551/ (IB)/2017 PETITION NUMBER : CENTRAL BANK OF INDIA & STATE BANK OF INDIA NAME OF THE PETITIONER(S) : ASHOK MAGNETICS NAME OF THE RESPONDENT(S) : 9 RULE 6 **UNDER SECTION SIGNATURE** DESIGNATION S.No. NAME (IN CAPITAL) Jayor B. Dole

M. S. Sitamimula Sunisten

(coen & Corporati Debla)

LANGH Boyer Correce - Advance debadent Bobbe.

M. L. Garren Campel. Ab James

## **ORDER**

Counsel for both the parties present. Counsel for the petitioner made the submission in part and the counsel for the respondent has raised 3 main objections, i.e. .(i) The copy of the petition has not been served at the Registered office of the Company but served to the Administrative Office of the Company, (ii) The fees for filing the application is not reflected in Form (1) (iii) The copies of the documents Annexure II to IV have not been served including the written communication received from the IRP in Form 2.

The counsel for the petitioner is directed to provide all the documents to the Counsel for the Corporate Debtor Corporate Debtor. The matter is posted for further arguments. During the course of the arguments, the counsel for the petitioner has raised some apprehensions that the Corporate Debtor may take action against the interest of the petitioner. The Counsel for the Corporate Debtor stated that there is no proposal for making any decision which may affect the interest of the petitioner. The copy of the additional documents submitted by the counsel for the petitioner is given to the Counsel for orporate Debtor in the Open Court. The matter is posted for further arguments on 04.09.2017

J. v - rapeden

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD SHARIEF TARIO)
MEMBER (JUDICIAL)